

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI
COMPANY PETITION NO. CP 1174/I&BP/NCLT/MB/MAH/2017**

CORAM

:

(1) **SHRI M.K. SHRAWAT**

Member (Judicial)

(2) **RAVIKUMAR DURAISAMY**

Member (Technical)

In the matter of Insolvency & Bankruptcy Code 2016

AND

In the matter of **M/s. Patel Retail,
A Division of Patel Integrated Logistics Ltd.,**
Patel House, Plot No.48,
Near Suraj Building, Gajdar Bandh,
North Avenue Road,
Santacruz (Weset),
Mumbai – 400 054

: Petitioner/Operational Creditor

AND

In the matter of M/s. Nouveau Global Ventures Limited,
A 401, Peral Arcade, Daut Baug Lane,
Off J.P. Road, Opposite P.K. Jewellers,
Andheri (West),
Mumbai – 400 058.

: Respondent/*operational debtor*.

ORDER dated 27.07.2017
CP 1174/I&BP/NCLT/MB/MAH/2017

1. Learned Respondent of both sides are present. Praecept of 26.07.2017 placed on record. Relevant portion of the representation is reproduced below :-

"It is most respectfully submitted on behalf of the Operational Creditor above named as under:-

1. *That the present case has been settled between the parties and accordingly an amount of Rs.3,70,389/- is paid by the Corporate Debtor to Operational Creditor by RTGS on 20th July, 2017.*
 2. *In view therefore the Operational Creditor prays that they may be permitted to withdraw the present Application against Corporate Debtor."*
2. In view of the submissions made, the petition is disposed of as "withdrawn". To be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY,
Member (Technical)

Sd/-

SHRI M.K. SHRAWAT
Member (Judicial)

Date : 27.07.2017